

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1972  
ANSWERED ON:23.08.2012  
DISTRICT RURAL DEVELOPMENT AGENCIES  
Rawat Shri Ashok Kumar

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) the details of constitution and functioning of District Rural Development Agencies (DRDAs);
- (b) the State-wise and year-wise funds spent by the Government on DRDAs during the last three years and the current year; and
- (c) the details of achievement made by these agencies during the period, State-wise?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT(SHRI PRADEEP JAIN `ADITYA`)

(a): District Rural Development Agency (DRDA) is the principal organ at the District level to manage and oversee the implementation of different anti-poverty programmes of the Ministry of Rural Development. The DRDAs are established by the State Governments under the Societies Registration Act, 1860.

The Governing Body of the DRDA is chaired by the Chairman Zila Parishad and consists of, among others, all MPs, MLAs and MLCs of the district, 1/3rd of Panchayati Samiti chairpersons, officers of line departments in the district as members. The DRDA also has an Executive Committee headed by the Chief Executive Officer/Executive Director and consists of all the District level officers and others deemed necessary for planning and implementation of the anti-poverty programmes. The Project Director of the DRDA is the Member-Secretary of the Executive Committee.

(b) & (c): The Ministry administers a scheme to provide support for the DRDA establishment on cost sharing basis. This, being a Staff scheme, no physical targets are set. Funds released during the last three years viz. 2009-10, 2010-11 and 2011-12 and the current year i.e. 2012-13 under the scheme are given in Annexure.